NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

10. IA 3143/2024 in C.P. (IB)/587(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN **SHRI KULDIP KUMAR KAREER**
HON'BLE MEMBER (T) **HON'BLE MEMBER (J)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.06.2024

NAME OF THE PARTIES:- **Sushi Akshay Jani**
IN THE MATTER OF
Sushi Akshay Jani

Section: Rule 11 of NCLT, 2016 Sec 94(1) of Insolvency and Bankruptcy Code, 2016

ORDER

IA 3143 of 2024:- Counsel, Sophia Hussain i/b Mily Ghoshal appeared for the Applicant. This Application has been filed by the Applicant/Personal Guarantor seeking replacement of Resolution Professional i.e. Mr. Partha Sarthy Sarkar and appointment of Mr. Neha Jani Nemani bearing Registration no. IBBI/IPA-001/IP-P02465/2021-2022/13927. It has been stated in the present Application that Mr. Partha Sarthy Sarkar, who was earlier appointed as IRP vide order dated 13.03.2024, has expressed his inability to continue with the said assignment vide his email dated 12.04.2024 which is annexed with the present Application. It has been pointed out that a written consent of newly suggested RP, Ms. Neha Jani Nemani has also aannexed with the present Application. In view of the facts and circumstances annexed with the present Application, Ms. Neha Jani Nemani bearing Registration no. IBBI/IPA-001/IP-P02465/2021-2022/13927 is appointed as RP in place of Mr. Partha Sarthy Sarkar, rest of the terms and condition of the order dated 13.03.2024 shall remain the same. Accordingly, **IA 3143 of 2024** is **allowed** and **disposed of.**

Sd/- **Sd/-**
ANIL RAJ CHELLAN **KULDIP KUMAR KAREER**
Member (Technical) **Member (Judicial)**

ANKIT